

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 167 of 1997

Wednesday, this the 29th day of April, 1998

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER  
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

1. G. Rajan, S/o B. Ganapathy,  
Ex. Station Master,  
Bangalore Division,  
presently residing at:  
C/o K.T. Thomas, Kudakkachira,  
Kudayathur PO, Idukki District,  
Kerala, Pin-685590 .. Applicant

By Advocate Mr. TC Govindaswamy

Versus

1. Union of India through the  
General Manager, Southern Railway,  
Headquarters Office, Park Town PO,  
Madras - 600 003
2. The Chief Operations Manager,  
Southern Railway, Headquarters Office,  
Park Town PO, Madras-600 003
3. The Additional Divisional Railway Manager,  
Southern Railway,  
Bangalore Division, Bangalore - 560 023
4. The Divisional Operations Manager,  
Southern Railway,  
Bangalore Division, Bangalore - 560 023
5. Sri Madhukumar Reddy,  
Divisional Operations Manager,  
Southern Railway,  
Palghat Division, Palghat.
6. Sri A. Gopinathan,  
Divisional Safety Officer,  
Southern Railway,  
Bangalore Division,  
Bangalore - 560 023 .. Respondents

By Advocate Mrs Sumathi Dandapani

The application having been heard on 29.4.1998, the  
Tribunal on the same day delivered the following:

contd..2

ORDER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A-15 and A-18 and to direct the respondents to grant all consequential benefits thereof.

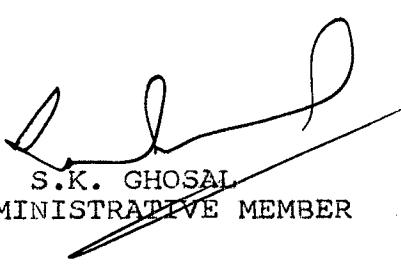
2. While the applicant was working as Station Master under the respondents disciplinary proceedings were initiated against him. As per A-15, he was awarded the punishment of removal from service. As per A-18, the Appellate order, the punishment imposed as per A-15 has been confirmed.

3. In pursuance of the directions contained in A-19 the applicant preferred A-20 revision petition before the 2nd respondent. It is submitted that the same is pending even today. The learned counsel appearing for the applicant submitted that it is suffice to direct the 2nd respondent to dispose of A-20 revision petition within a reasonable time.

4. Accordingly, the 2nd respondent is directed to consider and dispose of A-20 revision petition within three months from the date of receipt of a copy of this order. We make it clear that we do not express any opinion on the merits of the OA.

5. The application is disposed of as above. No costs.

Dated the 29th of April, 1998

  
S.K. GHOSAL  
ADMINISTRATIVE MEMBER

  
A.M. SIVADAS  
JUDICIAL MEMBER

### LIST OF ANNEXURES

1. Annexure A15: Penalty Advice No.B/T DAR/SF 5/I/15 dated 13.6.95 issued by the fourth/fifth respondent.
2. Annexure A18: Appellate Order No.B/P.227/T.DAR/SF.5/I/15 dated 6.11.95 issued by the Divisional Personnel Officer, Southern Railway, Bangalore.
3. Annexure A19: Letter No.B/P.227/T.DAR/SF 5/I/15 dated 4.4.96 issued by the Divisional Personnel Officer, Southern Railway, Bangalore.
4. Annexure A20: Revision Petition dated 27.5.96 submitted by the applicant to the second respondent.

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